

IN THE COURT OF SH. RITU RAJ, SEM/ NEW DELHI DISTT, POLICE
STATION MANDIR MARG, NEW DELHI

Date: 21.10.2026

Kalandra No. 07A

Dated: 14.10.2026

U/S 126/ 170 BNSS

State Vs Ashutosh Ranka & Saurav Das

Name of I.O/ SI Mohit Bhatti

PS; Parliament Street, New Delhi

S/T: I.O/ SI Mohit Bhatti with SHO Pt. Street

S/V:-

1. Saurav Das

2. Sh. Ashutosh Ranka

ORDER

Present: Sh. Bhairav Dass and Sh. Prashant Prakash, Legal Consultants alongwith SHO/Insp Inderjeet and SI Mohit.

Respondents Ashutosh Ranka and Saurav Das produced from judicial custody in person with Ld. Counsel Sh. Abhik Chimni.

1. Reply is filed by the Respondents, in terms of the previous order of this Court. Same is taken on record; copy supplied. Arguments heard at length as addressed by both the parties.
2. The brief background is that the respondents were produced before this Court on 14.10.2026 in preventive proceedings initiated by PS Parliament Street on the apprehension that their conduct was likely to cause a breach of the peace and disturb public tranquillity. They were remanded to judicial custody for five days on 14.10.2026, and their custody was extended by a further two days on 19.10.2026, i.e., up to 21.10.2026. The respondents have been produced today from JC.
3. Today, a fresh application has been moved on behalf of the IO seeking extension of the judicial custody of the respondents for a further period of three days. The contents of the application as moved by the IO seeking 3 days' further extension of JC, including the circumstances set out therein, were explained and vehemently argued by the Ld. Counsels of the IO.
4. Before hearing on the application filed by the IO, this Court has specifically pointed out that the vakalatnama as placed on record by the Ld. Counsel for the



respondent, is not as per law, as no permission was obtained prior to getting it signed from the undersigned and other details of the respondents are also not filled in the same. Thereafter, the Ld. Counsel of the Respondents sought permission of this Court to get a fresh vakalatnama signed and attested. The same is taken on record.

5. Thereafter, while advancing the arguments on application, the Ld. Counsels for the IO, have argued that apprehension of further committing a breach of peace and law & Order persists, considering the statements made by the respondent afterwards and strenuously the IO has sought 03 days' further judicial extension. The Counsels further vehemently argued that the respondents keep shifting their stands on not further committing such/similar offence. It is further argued that their statement before the Court and their statement in the media are contrary to each other. Further, the written reply as filed today is also contrary to the submissions as made previously, which shows their overall conduct and must be taken into consideration. Lastly, it is argued that considering their previous conduct and recent developments, the respondents do not deserve any leniency of law.

6. Further, the Ld. Counsels of the IO, *inter alia*, the arguments on the application, have specifically pointed out the conduct of the other members of the Respondents as a consequential effect of the statement given by them while *en-route* to Tihar Jail, on the last date of hearing, wherein she has given a media bite undermining the Majesty of the SEM Courts. Replying to this submission, Ld. Counsel for the Respondent made a verbal unconditional apology to this Court and assured that such conduct shall not be repeated in future.

7. During the course of the hearing, both the respondents have given a written undertaking voluntarily, which is taken on record and reproduced hereunder :

A. "I, **Ashutosh Ranka** undertake and promise not to commit any breach of peace. Further it is also expressed that I have full faith in judiciary and all its instruments including the learned SEM Court. That we reiterate our undertaking and commitment towards peace, law and order, public Tranquillity and further we specifically state that we will not make any calls for protest at Janta Manar till such a time that it is de-notified in accordance with Law. That we further reiterate that any protest undertaken would be done within the four corners of the Constitution."

B. "I, **Saurav Das**, do undertake and promise not to commit any breach of peace. Further it is also expressed that I have full faith in judiciary and all its instruments including the learned SEM Court. That we reiterate our undertaking and commitment towards peace, law and order, public Tranquillity and further we specifically state that we will not make any calls for protest at Janta Manar till such a time that it is de-notified in accordance with Law. That we



further reiterate that any protest undertaken would be done within the four corners of the Constitution."

The undertakings as placed on record shall remain on the file of these proceedings.

8. Having considered the application, the submissions of Ld. Counsel for both the parties and the written undertaking given by the Respondents, this Court is of the view that the immediate measures contemplated under Section 135(3) BNSS for the prevention of a breach of the peace or disturbance of public tranquillity can, in the present circumstances, be adequately secured by the execution of a bond for keeping the peace, supported by the written undertakings now given today in the Court. Hence, further judicial custody does not appear to be necessary at this stage, particularly after written undertakings before this Court.
9. In view of overall facts and circumstances, the respondents are directed to furnish personal bonds and surety bonds in the sum of Rs.50,000/- until the conclusion of enquiry. The respondents have furnished the personal bonds and the sureties. At this stage, I have personally inquired from the sureties and upon being prima facie satisfied, **the respondents are directed to be released henceforth. A release warrant be issued to the Superintendent, Central Jail, Tihar, New Delhi, for compliance.**
10. IO is directed to file verification report with respect to the sureties on the next date of hearing. The respondent and the sureties are directed to remain present on next date of hearing.
11. Needless to mention, the respondents shall appear before this Court on every date of hearing and shall maintain law and order and will not breach peace / public tranquillity of the area and shall strictly adhere to the terms of their bonds and voluntary undertaking given today. The inquiry in the matter shall continue in accordance with law.
12. The application of the State stands disposed of in the above terms.
**Copy of this order be immediately sent to the concerned jail authorities.
Be put for further proceedings on 23.10.2026 at 3 pm.**

(Sh. Ritu Raj)

Special Executive Magistrate
New Delhi District, New Delhi
21.10.2026

Special Executive Magistrate
New Delhi District

